

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Special Leave Petition (Criminal) Diary No. 26961/2026

HARBAN SINGH & ANR.

Petitioner(s)

VERSUS

STATE OF U P

Respondent(s)

IA No. 143913/2026 - EXEMPTION FROM FILING O.T.

IA No. 143910/2026 - EXEMPTION FROM SURRENDERING WITHIN TIME

IA No. 151625/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 31-07-2026 This matter was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE V. MOHANA
[IN CHAMBER]For Petitioner(s) : Mr. K. S. Rana, AOR
Mr. Shivpati B. Pandey, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Since learned counsel for the Petitioners submitted that the Petitioner No. 2 has already been taken into custody, therefore, I.A. No. 143910/2026 seeking exemption from surrendering has become infructuous.

Learned counsel for Petitioners prays for and is granted a week's time to file appropriate application seeking bail of the Petitioner No. 2.

Let the matter be listed before appropriate Court immediately thereafter.

(GINNY MEHTA)
COURT MASTER (SH)(POOJA KOHLI)
COURT MASTER (NSH)